

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 446 of 1995

Allahabad this the 05th day of June 1997

Hon'ble Mr. Justice B.C. Saxena, Vice Chairman

Hon'ble Mr. S. Das Gupta, Adm. Member

1. Union of India through Superintendent Post Offices, Pithoragarh.
  2. Sub Divisional Inspector, Post Office, Berinag, Pithoragarh.
- Applicants

By Advocate Km.S. Srivastava  
Versus

1. Workmen Compensation Commissioner, Pithoragarh
- 2.
2. Smt Deoki Devi, W/o Late Shri Govardhan Bhatt.
3. Km. Heema, aged about 8 years, D/o Late Govardhan Bhatt.
4. Km. Prema, aged about 5 years, D/o Late Govardhan Bhatt.
5. Master Dinesh, aged about 3 years, S/o Late Govardhan Bhatt.
6. Km. Vimla, aged about one year D/o Late Govardhan Bhatt.

Respondents from sl.no.2 to 6  
all are R/o Village Surkhet,  
Koteshwar, Berinag, Tehsil-  
Didihar, Pithoragarh.

Respondents

By Advocate Sri Manoj Tiwari

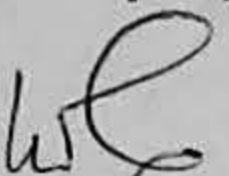
O R D E R ( Oral )

By Hon'ble Mr. Justice B.C. Saxena, V.C.

This O.A. has been filed challenging the  
award dated 03.2.1995 passed by the Workmen Compensation  
Commissioner, Pithoragarh-respondent no.1.

2. In view of the recent decision of the Hon'ble Supreme Court and the fact that a statutory remedy of appeal against the award under the Workmen Compensation Act is provided under Section 30 of Workmen Compensation Act before the Hon'ble High Court the O.A. will not be cognizable by this Tribunal. Accordingly the O.A. is dismissed as not maintainable.

3. Nothing in this order, however, shall preclude the applicant from seeking redressal against the award in a proper forum in accordance with law.

  
Member ( A )

  
Vice Chairman

/M.M./